

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 909 of 2020

IN THE MATTER OF:

Anil Kaneria & Ors.

....Appellants

Vs

Vineeta Maheshwari, RP of Kaneria Granito Ltd.

....Respondent

Present:

For Appellants: Mr. Virender Ganda, Sr. Advocate with Mr. Sougat Sinha, Mr. Anand Sengar, Mr. Vishal Ganda, Mr. Abhishek Garg and Mr. Saransh Kothari, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

19.10.2020: Shri Virender Ganda, Sr. Advocate representing the Appellant submits that order passed under Section 33 of the I&B Code pushing the Corporate Debtor into liquidation is unsustainable on the ground of application being barred by limitation and the fact that the Corporate Debtor has been classified as MSME.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **4th December, 2020.**

Cont'd.../

Meanwhile, the liquidation proceedings shall remain stayed till next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc